

[Shri Ram Niwas Mirdha]

and cause injury to the police from various points, including the roof tops

3 When a search was being made in the workshop for the missing constables, the students continued to offer stiff resistance. At this stage the Principal of the Institute informed the police party that an injured constable was lying in the dispensary of the Institute which was located in the middle of the main building of the Institute. When a police party was sent towards the dispensary this party also encountered resistance from the students. Police had to resort to mild cane charges also on a few occasions. Further search of the remaining parts of the building had to be made to confirm that no other constable had been detained and in this search members of the staff of the Institute were associated. No other constable was found inside the building. By about 2.30 PM the situation was brought under control.

4 Fifty students were arrested. Nine of them were found to have simple injuries. Orders have been passed to release all the students on bail. In this incident, the Sub-Divisional Magistrate and 21 police officials, including the Superintendent of Police and the Sub-Divisional Police Officer received injuries. Three injured constables are still in the hospital. A case has been registered under sections 147/149/186/353/332/341/342 IPC at Police Station Nizamuddin against the arrested students and is being investigated.

**STATEMENT RE POLICE FIRING
AT KURTHA TOWN IN BIHAR
ON 5-9-1974**

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
AND IN THE DEPARTMENT OF
PERSONNEL (SHRI RAM NIWAS
MIRDHA). I beg to lay on the Table
a statement regarding police firing at

Kurtha town in Bihar, on the 5th
September, 1974

Statement

With your permission I rise to make a statement on the police firing at Kurtha town in Bihar on the 5th September 1974.

According to the information received from the Government of Bihar, a demonstration and a gherao of the Block Office at Kurtha was organised by the Soshit Dal in defiance of prohibitory orders promulgated under section 144 Cr P C and rule 69(1) of DLR 1971. At about 12 noon a mob of about 1000 strong broke through the police cordon and resorted to heavy brick-battling. They also attempted to burn effigies in the verandah of the Block Office. In order to disperse the crowd the police resorted to lathi-charge. The mob which had in the meantime swelled considerably grew more furious and violent. Some members of the unlawful assembly were armed with country-made fire-arms, spears, garasas and lathis. Heavy brick-battling by the mob resulted in injuries to 65 officials, including a Dy S P. The lathi-charge by the police proved ineffective in controlling the violent mob which was on the rampage. The mob was incited by its leaders to resort to violence, to attack the office and the staff and to forcibly occupy the Block Office. Some gun shots were fired from the mob resulting in pellet injuries to three lady members of families of the Block staff. As the situation was getting out of control and as there was an imminent danger to life and property and as the lathi-charge by the police did not prove effective in controlling the mob, the SDM, Johanabad ordered CRPF to open fire. In all five rounds were fired. As a result thereof Shri Jagdev Prasad, a Soshit Dal leader and an ex-Minister died and three other persons received injuries. The injured were removed to Patna Medical College Hospital. Three lady members of families of the Block Staff who re-

ceived pellet injuries were also shifted to Patna Medical College Hospital.

The Government of Bihar have set up a Commission under the Commissions of Inquiry Act to inquire into the incident. The Commission would consist of Shri S. C. Roy, Additional Member, Board of Revenue. The State Government have also sanctioned an ex-gratia payment of Rs 20 000 to the bereaved family.

The situation is under control.
16 hrs

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, on a point of order. The hon. Speaker had announced from the Chair that the Government was under an obligation to make a statement on the starvation deaths and scarcity conditions. Although a week has passed, so far they have not come forward with a statement, to my knowledge I would like you to make some observations in this regard, because this is the last day of the session.

SHRI SHYAMNANDAN MISHRA (Begusarai): The statement on the Kurtha firing which involves the death of an ex-Minister, has caused so much anxiety. Since it is a very small statement, could it not be read?

MR. DEPUTY-SPEAKER: Whether it is short or long it has been laid.

श्री रामावतार शास्त्री (पटना) :
उपाध्यक्ष महोदय, एक चीज मैंने कही थी, मेघालय के बारे में बार बार मवाल उठाया गया कि मेघालय की गवर्नमेंट के अन्दर सी० आई० ए० की एजेंसी काम कर रही है एम० आर० ए० नाम पर, उसके ऊपर गृह मंत्री को बयान देना था। वह बयान अभी तक नहीं आया। हमारी यह स्टेट बहुत ही महत्वपूर्ण स्टेट है, सीमा का राज्य है। तो यह अजीब तरीका है सरकार का कि सभी बातों पर वह बैठी रहती है और जवाब नहीं देती। देश आज जानना चाहता है कि वहां

के लिये सरकार क्या कर रही है? और सी० आई० ए० को खत्म करने के लिये क्या किया जा रहा है?

MR. DEPUTY-SPEAKER: I hope the Ministers will take note of the submissions.

SHRI S. M. BANERJEE (Kanpur): Sir, let the discussion be over and then let the statement be made. Three refugees have been shot dead. It is a very serious matter. The people are really aggrieved. Let the Minister make a statement.

MR. DEPUTY-SPEAKER: Sometimes the Chair has to play the role of a sounding board, and I have done that. If the Speaker has said like that, I reinforce it. The Ministers may take note of what the Members have submitted

16 04 hrs.

MOTION RE: CONSTITUTION OF PARLIAMENTARY COMMITTEE TO EXAMINE MATTER RELATING TO ALLEGED SIGNATURES OF 21 MEMBERS OF LOK SABHA ON A REPRESENTATION TO MINISTRY OF COMMERCE RE: GRANT OF LICENCES

MR. DEPUTY-SPEAKER: Now we take up the motion of Shri Atal Bihari Vajpayee.

श्री शंकर बेब (बीदर) : उपाध्यक्ष महोदय, मेरा एक प्वाइंट आफ आर्डर है। इसी प्रकार का मोशन तीन चार दिन पहले मूव किया गया था और उसके ऊपर कितना हंगामा हुआ था, कितनी गड़बड़ हुई थी यह आप जानते हैं। तो मैं यह आश्वासन चाहता हूँ कि इस मोशन को मूव करने के बाद उसी प्रकार का हंगामा फिर रिपीट नहीं किया जायेगा। आप जानते हैं कि हिन्दुस्तान की